

CC NO. 192/2019

CBI Vs Ashutosh Verma & Ors.

26.08.2020

Present: None..

This matter is fixed for tomorrow i.e. on 27.08.2020 as well as on 28.08.2020 for final arguments.

Today, Sh. Anindya Malhotra, Ld. Counsel for A-3 Sh. Bipin Shah telephonically informed the Reader of the Court that his paternal grandmother (Daadi) has expired, so he will not be in a position to attend the meeting through VC tomorrow i.e. on 27.08.2020 and requested for a short adjournment. Ld. Counsel further stated that he was present on each and every date of hearing and requested that the next hearing should be in his presence only.

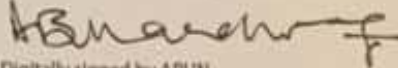
Reader of the Court asked for the consent from Ld. Counsels for A-1 and A-2 in this regard and they had conveyed their no objection.

Moreover, the matter is also fixed on 28.08.2020 for final arguments. Since the undersigned has to attend Orientation Programme at Rouse Avenue District Court Complex on 28.08.2020 at 2.30 P.M. to 4.30 P.M, so the dates fixed in the matter i.e. 27.08.2020 as well as 28.08.2020 stand cancelled.

List on 01.09.2020 at 2.15 P.M to 4.00 P.M for further final arguments.

Let a copy of this order be sent by WhatsApp to Ld. Sr.PP for CBI, all the accused as well as the learned counsels for the accused.

ARUN  
BHARDWAJ

  
Digitally signed by ARUN  
BHARDWAJ  
Date: 2020.08.26 18:17:31  
+05'30'

(ARUN BHARDWAJ)  
Special Judge, CBI-05 (PC Act),  
RADC, New Delhi/ 26.08.2020